

## APPENDIX-29

## CLASSIFICATION OF BENCHES

THE GAUHATI HIGH COURT AT GUWAHATI

**Order of the Hon'ble Chief Justice, Date : 25.08.1992**

The Hon'ble the Chief Justice has been pleased to direct —

1) From 1.9.1992 onwards in the Principal Seat, Civil Rule (Motions, Admissions, orders, Hearing) will be divided between two Single Benches to be called Civil Rules — Bench A and Civil Rules — Bench B.

2) The distribution of work between Bench A and Bench B will be on the basis of subject matter of the Civil Rules. The subject matter is tentatively divided as follows :

**BENCH A :** Service matters relating to State Governments, State Public Sector Institutions and Corporations, Foreigners Tribunal, Army and Para-Military Forces, Co-operative Societies, Liquor Mahals, Markets and Forests, Tax Central Excise and Miscellaneous (all matters not allotted to Bench B).

**BENCH B :** Service matters relating to Central Government, Central Public Sector Institutions and Corporations, IMDT, Banks, Local Bodies, Schools, Colleges and Universities, Land Settlement and other revenue matters, Railways, Posts and Telegraphs, ONGC, Workmen's Compensation, Fisheries, Industrial Disputes Act, decisions of Tribunals.

3) Ordinarily there is likely be only one Division Bench, that is, Hon'ble Chief Justice's Bench, Motions, Admissions, Orders, Hearing of Writ Appeals, Habeas Corpus Matters, Division Bench Civil Rules, Tax References, Division Bench Civil and Criminal Appeals, and all cases referred to Division Bench will be in this Bench.

4) There should be indication at the top of first page of all Civil Rule Petitions the Bench and subject matter, for example, Bench A - State Govt. Service, Bench A - Markets, Bench B - Central Govt. Service, Bench B - Railways.